CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH.

No. O.A. 774 of 1996.

Present: Hon'ble Dr. B.C.Sarma, Member (A)

Hon'ble Mr. D. Purkayastha, Member(J).

RAVINESH KUMAR

Vs.

- 1. Union of India, through the General Manager, E.Railway, Fairlie Place, Calcutta -700 001.
- 2. Railway Board, through the Secretary, Rail Bhawan, new Delhi 1.
- 3. General manager, E. Railway, Fairlie Place, Calcutta 1.
- 4. Chief Personnel Officer, E. Railway, Fairlie Place, Calcutta 1.

• For applicant : Mr. Samir Ghosh, Counsel.

For respondents: Mr. P.K. Arora, Counsel.

Heard on: 25.4.97 :: Ordered on: 25.4.97.

ORDER

B.C.Sarma, AM

The dispute raised in this application is about the non-consideration of the promotional benefits of the applicant from junior scale to senior scale from the date when the 1989 batch recruits were given the same by the respondents.

2. The applicant belongs to the Indian Railway Traffic Services of 1989 examination batch. He filed a representation on 28.12.94 as set out in annexure A7 to the application. The applicant relies on the extract from the Gazette Notification of the Ministry of Finance, Deptt. of Revenue as set out at page 45 of the application, which reads as below:

"If an officer appointed in any post in the service is considered for the purpose of promotion to a higher post all persons senior to him in the grade shall also be considered notwithstanding that they may not have rendered the requisite number of years of service."



- 3. When the admission hearing of the matter was taken up today, Mr. P.K.Arora, ld. counsel for the respondents, submitted that he has no instruction from his clients, although the matter was adjourned several times and also direction was given on a number of occasions to file reply.
- 4. Mr. Samir Ghosh, ld. counsel for the applicant, submitted that the application may be disposed of in terms of the representation filed by the applicant.
- 5. We have heard the submssions of the ld. counsel for both the parties and perused records. We find that this is a simple matter and it is possible to pass an appropriate order without waiting for the reply from the respondents.
- 6. In view of the above, the application is disposed of, at the stage of admission hearing itself, with the direction that the respondents shall treat the entire application as a fresh representation from the applicant and shall dispose it of within a period of four months from the date of communication of this order and shall pass appropriate order which shall be conveyed to the applicant within a month thereafter. No order is passed as regards costs.

(D.Purkayastha)
MEMBER(J)

(B.C.Sarma)
MEMBER (A)